

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **10.05.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : ARSEC (India) Ltd
Vs
Kaveri Gas Power Pvt Ltd

MAIN PETITION NUMBER : CP(IB)/82/(CHE)/2021
(IA/MA) APPLICATION NUMBERS

IA(DIS)/13(CHE)2024

ORDER

Present: Mr. Avinash Alladi, Ld. Counsel for Applicant/Liquidator.

Heard.

This application has been filed for closure of the liquidation process of the Corporate Debtor which has been sold as a going concern to Mr. S.Elangovan. This Tribunal vide an order dated 26.04.2024 had allowed the application for sale of the Corporate Debtor as a going concern and directed the Liquidator to file an application under Regulation 45(3) of IBBI (Liquidation Process) Regulations, 2016.

It is submitted that the Corporate Debtor has been handed over to the successful purchaser.

Recording this fact and the fact that no other application relating to PUFÉ transactions is pending, we allow the application and order for the closure of the liquidation process of the Corporate Debtor.

IA(DIS)/13(CHE)2024 is accordingly **disposed of**.

Main petition be consigned to records.

-sd-

[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)

MS

-sd-

[SANJIV JAIN]
MEMBER (JUDICIAL)